

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-298/97 in
OA-2347/95

New Delhi this the 22nd day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Brij Lal Saini
S/o Sh. Moonga Ram,
R/o 2658, 2nd Floor,
New Market,
Delhi-66. Petitioner

(through Sh. A.K. Bhardwaj, advocate)

versus

1. Sh. Devraj Sharma,
The Divl. Railway Manager,
Jaipur Division,
Western Railway,
Jaipur(Raj.).
2. Sh. N.L. Sunder,
The Sr.Divl. Personnel Officer,
DRM's Office,
Jaipur Division,
Western Railway,
Jaipur. Contemnors

(through Sh. D.S. Mahendru for Sh. Rajeev Sharma)

ORDER(ORAL)
Dr. Jose P. Verghese, Vice-Chairman(J)

This petition has been filed alleging non-compliance of our order dated 27.2.96 wherein a direction was issued to consider the representation of the petitioner within 3 months. A copy of the order dated 7.3.97 has been produced before us wherein his representation has been considered and a speaking order has been passed. The learned counsel for the respondents stated that the delay in passing the said order was due to the fact that the order complained against and a copy of the O.A. was not given to them and they received the same from Registrar vide letter dated 7.11.96 and the order has now been passed within

three months as stipulated by our above said order. The petitioner is at liberty to challenge this order in accordance with law. In view of this, this C.P. is disposed of. Notice issued to the alleged contemners are discharged.

S. P. Biswas
(S.P. Biswas)
Member(A)

J
(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/